

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:5057  
ANSWERED ON:13.08.2014  
REDRESSAL OF GRIEVANCES  
Rajesh Shri M. B.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Joint Consultative Committee constituted for redressal of the grievances and issues of the Government employees is presently functioning;
- (b) if so, the details thereof and the details of meetings held by the Committee during the last one year and the current year; and
- (c) the details of the Departments in which such Committees are functioning?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a): Yes Madam. Joint Consultative Machinery (JCM) scheme is functional.

(b): The last meeting of the National Council of (JCM) was held on 15.5.2010; during the interregnum a National Anomaly Committee set up to resolve anomalies post 6th Central Pay Commission consisting of members of the National Council of JCM and representatives of official side met five times from 2009 to 2012 to discuss the various issues raised by the Staff Side. Further, a meeting with the Staff Side of National Council JCM was held on 24th October, 2013 to discuss the possible Terms of Reference for the 7th Central Pay Commission. A meeting of the Standing Committee of the National Council (JCM) was also held on 7th May, 2014.

(c): The information is not centrally maintained.